

ed transaction both of them were acting together.

SHRI DINESH GOSWAMI: Sir, I do not want to shield corruption, but at the same time I do not know why important officers of an important undertaking like this, who are doing good job should be harassed for a mere contract of Rs. 8,300 only when the BHEL incurs about 300 crores of rupees every year. May I know who referred this matter of Rs. 8,300 to the CBI when BHEL has been dealing with lakhs and lakhs of rupees? Has the Government made any enquiry with the BHEL or CBI about the person who has raised this question against important officers?

SHRI R. VENKATARAMAN: Sir, we cannot find out from the CBI who gave the information. This thing is not done. But all that I can say is, the transaction took place in 1973; it was raked up in 1978 and obviously somebody was interested in it.

PAPERS LAID ON THE TABLE

Ordinances under sub-clause (a) of clause (2) of article 213 of the Constitution in relation to the State of Bihar.

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (RAO BIRENDRA SINGH): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Bihar:—

(i) The Bihar Co-operative Societies (Amendment) Ordinance, 1980 (Bihar Ordinance No. 3 of 1980). [Placed in Library. See No. LT-744/80].

(ii) The Bihar Soil and Water Conservation and Land Development Ordinance, 1980, (Bihar Ordinance No. 22 of 1980). [Placed in Library. See LT-783/80].

(iii) The Bihar Sugar Undertakings (Acquisition) (Amendment) Ordinance, 1980 (Bihar Ordinance No. 46 of 1980). [Placed in Library. See No. LT-744/80].

II. A copy (in Hindi) of the Bihar Cess (Amendment) Ordinance, 1980, under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 17th February, 1980, issued by the President in relation to the State of Bihar. [Placed in Library. See No. LT-784/80].

I. Report and Accounts of the National Federation of State Cooperative Banks Limited, Bombay, for the year ended the 30th June, 1979, and related papers.

II. Notifications of the Government of Gujarat and related papers

RAO BIRENDRA SINGH: Sir, I also beg to lay on the Table:—

I. A copy (in English and Hindi) of the Sixteenth Annual Report and Accounts of the National Federation of State Cooperative Banks Limited, Bombay, for the year ended the 30th June, 1979, together with the Audit Report on the Accounts. [Placed in Library. See No. LT-785/80].

II. A copy each of the following Notifications of the Government of Gujarat, under sub-section (4) of section 168 of the Gujarat Co-operative Societies Act, 1961, read with clause (b) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Gujarat, alongwith a statement giving reasons for not laying simultaneous-

ly the Hindi version of the Notifications:—

(i) Notification No. GHKH/14/80/MIS-1073/30411-C, dated the 21st January, 1980, publishing the Gujarat Co-operative Societies (Amendment) Rules, 1980.

(ii) Notification No. GHKH-202/79-CSA-1078-MR, 2189-Z, dated the 24th October, 1979, publishing the Gujarat Co-operative Societies (Amendment) Rules, 1979.

[Placed in Library. See No. LT-746/80 for (i) and (ii)].

I. Ordinance under sub-clause (a) of clause (2) of article 213 of the Constitution in relation to the State of Bihar

II. Notifications of the Government of Gujarat and related papers.

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of article 213 of the Constitution read with sub-clause (iv) of clause (c) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Bihar:—

(i) The Bihar Prohibition of Intoxicants Ordinance, 1980 (Bihar Ordinance No. 48 of 1980).

(ii) The Bihar Excise (Amendment and Validation) Ordinance, 1980 (Bihar Ordinance No. 49 of 1980).

[Placed in Library. See No. LT-731/80 for (i) and (ii)].

II. A copy each of the following Notifications of the Government of

Gujarat, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949 read with clause (b) of the Proclamation dated the 17th February, 1980, issued by the President in Relation to the State of Gujarat, alongwith a statement giving reasons for not laying simultaneously the Hindi version of the Notifications:—

(i) No. GH/L/814/VSG/DNS-1077/75833-(79)-M, dated the 18th October, 1979, publishing the Gujarat Spirit Denaturing (First Amendment) Rules 1979.

(ii) No. GH/L/815/VSJ-DNS-1077/66025(79)-M, dated the 19th October, 1979, publishing the Bombay Denatured Spirit (Amendment) Rules, 1979.

(iii) No. GH/L/816/DNS-1078/45120(79)-M, dated the 18th October, 1979, publishing the Gujarat Methyl Alcohol Rules, 1979.

(iv) No. GH/L/882/DNS-1076/63695(79)-M, dated the 30th October, 1979, publishing the Gujarat Denatured Spirituous Preparations (Second Amendment) Rules, 1979.

(v) No. GH/L/883/DNS-1076/64729(79)-M, dated the 30th October, 1979, publishing the Bombay Denatured Spirit (Second Amendment) Rules, 1979.

(vi) No. GH/L/949/DNS-1078/85691(79)-M, dated the 16th November, 1979, publishing the Gujarat Methyl Alcohol (Amendment) Rules, 1979.

(vii) No. GH/L/1001/DNS/1079/91518/M, dated the 15th December, 1979, publishing the Gujarat Methyl Alcohol (Second Amendment) Rules, 1979. /

(viii) No. GH/L/1081/DNS/1076/80455/M, dated the 27th December, 1979.